

SECTION-XIIA
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION No.5/2015 IN CA NO.5099/2006
(Application for extension of time filed by Mrs. Anjani Aiyagari, Advocate)

AND

INTERLOCUTORY APPLICATION NO.34/2015 IN CA NO.5100/ 2006
(Application for extension of time filed by Mrs. Anjani Aiyagari, Advocate)

AND

INTERLOCUTORY APPLICATION NO.36/2015 IN CA NO.5101/2006
(Application for extension of time filed by Mrs. Anjani Aiyagari, Advocate)

AND

INTERLOCUTORY APPLICATION NO. 6/2015 IN CA NO.5099, INTERLOCUTORY APPLICATION NO. 35/2015 IN CA NO. 5100 & INTERLOCUTORY APPLICATION NO. 37/2015 IN CA NO. 5101/2006.

(Common application for impleadment filed by M/s. Venkat Palwai Law Associates, Advocates)

AND

INTERLOCUTORY APPLICATION NO. /2015 IN CA NO.5099, 5100 & 5101/ 2006
(Common application for clarification filed by M/s. Venkat Palwai Law Associates, Advocates)

AND

INTERLOCUTORY APPLICATION NO. 7/2015 IN CA NO.5099/2006
(Application for clarification filed by Mrs. Anjani Aiyagari, Advocate)

AND

INTERLOCUTORY APPLICATION NO. 36/2015 IN CA NO.5100/2006
(Application for clarification filed by Mrs. Anjani Aiyagari, Advocate)

AND

INTERLOCUTORY APPLICATION NO. 38/2015 IN CA NO.5101/2006
(Application for clarification filed by Mrs. Anjani Aiyagari, Advocate)

WITH

INTERLOCUTORY APPLICATION NO. 8/2016 IN CA NO. 5099/2006

(Application for Impleadment filed by Mr. Abhijit Sengupta, Advocate)

AND

INTERLOCUTORY APPLICATION NO..../2016 IN CA NO. 5099/2006

(Application for Directions filed by Mr. Abhijit Sengupta, Advocate)

AND

INTERLOCUTORY APPLICATION NO. 9/2016 IN CA NO. 5099/2006

(Application for Impleadment filed by Mr. C.S.N Mohan Rao, Advocate)

AND

INTERLOCUTORY APPLICATION NO..../2016 IN CA NO. 5099/2006

(Application for Directions filed by Mr. C.S.N Mohan Rao, Advocate)

AND

INTERLOCUTORY APPLICATION NO. 39/2016 IN CA NO. 5101/2006

(Application for Impleadment filed by Mr. C.S.N Mohan Rao, Advocate)

AND

INTERLOCUTORY APPLICATION NO..../2016 IN CA NO. 5101/2006

(Application for Directions filed by Mr. C.S.N Mohan Rao, Advocate)

IN

CIVIL APPEAL NOS. 5099, 5100 AND 5101 OF 2006

M. SURENDER REDDY. Etc. etc.

...APPELLANTS

- VERSUS -

GOVERNMENT OF A.P. & ORS. Etc. etc.

...RESPONDENTS

WITH

REVIEW PETITION (C) NO. 2665 OF 2015 FILED BY MR. ANIL KUMAR TANDALE, ADVOCATE

WITH

INTERLOCUTORY APPLICATION NO. 1/2015

(Application for permission to file review petition.)

WITH

INTERLOCUTORY APPLICATION NO. 2/2015

(Application for condonation of delay in filing review petition.)

WITH

INTERLOCUTORY APPLICATION NO. 3/2015

(Application for oral hearing.)

WITH

INTERLOCUTORY APPLICATION NO. 4/2015

(Application for ex-parte stay)

IN

CIVIL APPEAL NO. 5099 OF 2006

K. TITUS PAUL AND ORS.

...PETITIONERS

VS.

GOVT. OF TELANGANA AND ORS.

...RESPONDENTS

WITH

REVIEW PETITION (C) NO. 2666 OF 2015 FILED BY MR. ANIL KUMAR TANDALE, ADVOCATE

WITH

INTERLOCUTORY APPLICATION NO. 1/2015

(Application for condonation of delay in filing review petition.)

WITH

INTERLOCUTORY APPLICATION NO. 2/2015

(Application for oral hearing.)

WITH

INTERLOCUTORY APPLICATION NO. 3/2015

(Application for exemption from filing c/c of the impugned Judgment.)

WITH

INTERLOCUTORY APPLICATION NO. 4/2015

(Application for ex-parte stay)

IN

CIVIL APPEAL NO. 5099 OF 2006

C. SAMPATH KUMAR AND ANR.

...PETITIONERS

VS.

GOVT. OF TELANGANA AND ORS.

...RESPONDENTS

AND
**REVIEW PETITION (C) NOS. 3953-3955 OF 2015 FILED BY M/S. VENKAT PALWAI
LAW ASSOCIATES, ADVOCATES**

WITH

INTERLOCUTARY APPLICAITON NOS. 1-3 OF 2015
(Application for condonation of delay in filing Review Petition)
IN
CIVIL APPEAL NOS. 5099, 5100 AND 5101 OF 2006

TELANGANA STATE PUBLIC SERVICE COMMISSION REP.
BY ITS SECRETARY ...PETITIONER

VERSUS

M. SURENDER REDDY & ORS. ETC. ...RESPONDENTS

WITH

**REVIEW PETITION (C) NOS. 3956-3958 OF 2015 FILED BY M/S. VENKAT PALWAI
LAW ASSOCIATES, ADVOCATES**

WITH
INTERLOCUTARY APPLICAITON NOS. 1-3 OF 2015
(Application for condonation of delay in filing Review Petition)
IN
CIVIL APPEAL NOS. 5099, 5100 AND 5101 OF 2006

GOVERNMENT OF TELANGANA ...PETITIONER

VERSUS

M. SURENDER REDDY & ORS. ETC. ...RESPONDENTS

AND

**CONTEMPT PETITION (C) NO. 732 OF 2015 FILED BY MR. V. N RAGHUPATHY,
ADVOCATE**

IN
CIVIL APPEAL NO. 5099 OF 2006

M. SURENDER REDDY. ...PETITIONER

- VERSUS -

MR. RAJIV SHARMA, I.A.S. AND ORS. ...ALLEGED
CONTEMNOR

OFFICE REPORT

The Appeals above-mentioned were allowed by this Hon'ble Court vide Judgment dated 18th February, 2015 with the directions to the authority to complete the process of selection expeditiously preferably within three months.

It is submitted to the Hon'ble Court that the application for extension of time in

the appeals above-mentioned filed by Mrs. Anjani Aiyagari, Advocate on behalf of Respondent i.e. A. P. Public Service Commission and application for impleadment & clarification of Court's order dated 18th February, 2015 filed by M/s. Venkat Palwai Law Associates, Advocates on behalf of State of Telangana and Application for clarification of Court's order dated 18th February, 2015 filed by Mrs. Anjani Aiyagari, Advocate in the matters above-mentioned were listed before the Hon'ble Court on 20th July, 2015, when the Hon'ble Court was pleased to pass the following Order:-

“Heard.

Post these applications along with review petition, if any, filed against the judgment of this Court dated 18th February, 2015. Objection, if any, to the review petition and applications may be filed in the meantime.”

It is submitted to the Hon'ble Court that Mr. Abhijit Sen Gupta, Advocate has on 13th August, 2015 filed application for impleadment to implead the Applicant as party Appellant in C.A. No. 5099 of 2006 alongwith Vakalatnama & Appearance on behalf of Applicant and he has on 8th September, 2015 also filed an application for direction on behalf of proposed party to be impleaded. The said application for impleadment has been registered as I.A. No. 8 of 2016. The unregistered application for direction is being placed before the Hon'ble Court for its kind perusal.

It is further submitted that Mr. C.S.N. Mohan Rao, Advocate has on 15th October, 2015 filed separate application for impleadment to implead the Applicants as party respondents in C.A. Nos. 5099 & 5101 of 2006 alongwith Vakalatnama/Appearance on behalf of Applicants and he has also filed applications for directions on behalf of proposed parties to be impleaded. The said applications for impleadment have been registered as I.A. No. 9 of 2016 in C.A. No. 5099 of 2006 and I.A. No. 39 of 2006 in C.A. No. 5101 of 2006. The unregistered applications for directions in the said appeals are being placed before the Hon'ble Court for its kind perusal.

It is also submitted that Mr. Anil Kumar Tandale, Advocate has on 13th April, 2015 filed Review Petition on behalf of Petitioners (who were not a party in the appeal) for review of this Court's Judgment dated 18th February, 2015 in C.A. No. 5099 of 2006. The said review petition is barred by time by 24 days. Counsel has filed an application for condonation of delay in filing the review petition. Counsel has also filed applications for oral hearing, exemption from filing certified copy of the impugned judgment and ex-parte stay and he has on 29th April, 2015 also filed Review Petition on behalf of Petitioners/ Respondent Nos. 3 & 4 in C.A. No. 5099 of 2006 @ SLP (C) No. 5377 of 2005 for review of this Court's judgment dated 18th

February, 2015 in C.A. No. 5099 of 2006. The said review petition is barred by time by 40 days. Counsel has filed an application of condonation of delay in filing the review petition. Counsel has also filed applications for oral hearing, exemption from filing certified copy of the impugned judgment and ex-parte stay.

It is also submitted that M/s. Venkat Palwai Law Associates, Advocates have on 17th December, 2015 filed common review petition on behalf of petitioner i.e. Telangana State Public Service Commission for review of this Court's Judgment dated 18th February, 2015 in C.A. Nos. 5099, 5100 & 5101 of 2016. The said review petitions are barred by time by 118 days. Counsel has filed applications of condonation of delay in filing review petitions and he has on 23rd July, 2015 also filed common review petition on behalf of Petitioner i.e. Govt. of Telangana in C.A. Nos. 5099, 5100, 5101 of 2006 for review of this Court's judgment dated 18th February, 2015 in C.A. No. 5099 of 2006 etc. The said review petitions are barred by time by 125 days. Counsel has filed applications of condonation of delay in filing review petitions.

It is lastly submitted that Mr. V. N. Raghupathy, Advocate has on 3rd September, 2015 filed Contempt Petition on behalf of Petitioner/Appellant in C.A. No. 5099 of 2006 for initiating Contempt proceedings against the alleged contemnors for non-compliance of Judgment dated 18th February, 2015 passed in C.A. Nos. 5099, 5100 & 5101 of 2006. Counsel has also filed Vakalatnama/Appearance on behalf of Petitioner/Appellant after taking 'No Obejction" from Mr. Venkateshwar Rao Anumolu erstwhile, Advocate for the Appellant. The contempt petition has been registered as Contempt Petition (C) No. 732 of 2015.

The aforesaid Applications, Review Petitions and Contempt Petition in the Appeals above-mentioned are listed before the Hon'ble Court with this office report.

Dated this, the 8th day of July, 2016.

ASSISTANT REGISTRAR

Copy to:

1. Mr. Naveen R. Nath, Advocate, 213, New Lawyer's Chambers
2. Mrs. Anjani Aiyagari, Advocate, 42, Lawyer's Chambers (old)
3. Mr. B. Sridhar, Advocate, 89, Lawyer's Chambers
4. Mr. G. Prabhakar, Advocate, Ch. No. 317, C. K. Dafhtary
5. M/s. Venkat Palwai Law Associates, Advocate, 1, Ashoka Road.
6. Mr. Anil Kumar Tandale, Advocate, Ch. No. 114, Old Lawyers Chambers
7. Mr. Abhijit Sen Gupta, Advocate, 407, New Lawyer's Chambers
8. Mr. C.S.N. Mohan Rao, Advocate, 4-B, Lawyer's Chambers
9. Mr. Vekateshwara Rao Anumolu, Advocate, 53, Supreme Enclave
10. Mr. S. Udaya Kumar Sagar, Advocate. 18, Central Lane, 1st Floor Bengali Market
11. Mr. V. N. Raghupathy, Advocate, Ch. No. 15

ASSISTANT REGISTRAR